

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary
Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF GANGZUR ADVENTURE
LODGE PRIVATE LIMITED**

1.	Name of Corporate Person	Gangzur Adventure Lodge Private Limited
2.	Date of incorporation of Corporate Person	11/12/2020
3.	Authority under which Corporate Person is incorporated/ registered	Registrar of Companies, Jammu
4.	Corporate identity number /limited liability Identity number of Corporate Person	U55209LH2020PTC011264
5.	Address of the registered office and principal office (If Any) of Corporate Person	89, Upper Namshan Stok Jammu and Kashmir Leh - LH 194101 India
6.	Liquidation commencement date of Corporate Person	10/01/2023
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name : Sanjeev Kumar Address: A903, Reflections Society, Dange Chowk Near Shell Petrol Pump, Wakad, Pune-411033 Email ID: liquidatorgangzur@gmail.com Mobile No. +91 9665022275 Reg. No. : IBBI/IPA-002/IP-NO1202/2021-2022/13996
8.	Last date for submission of claims	09/02/2023

Notice is hereby given that the **Gangzur Adventure Lodge Private Limited** has commenced voluntary liquidation on 10th January 2023.

The stakeholders of **Gangzur Adventure Lodge Private Limited** are hereby called upon to submit a proof of their claims, on or before 9th Feb. 2023 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SANJEEV KUMAR
INSOLVENCY PROFESSIONAL
IP Reg. No. IBBI/IPA-002/IP-NO1202/2021-2022/13996

Sanjeev

Sanjeev Kumar
Name of the Liquidator:

Date : 13/01/2023
Place: Pune

Congress opposes Land Order, seeks rational policy to protect small farmers, poor people

Jammu, Jan, 12

Congress has strongly criticized the recent Govt. direction to evict the all occupants of Govt. Land especially landless, petty, small and marginal farmers and other poor people from the agricultural and other lands in their cultivation and possession for decades and termed the same as arbitrary, irrational and unjustified being anti-farmers and anti-poor and demanded its immediate withdrawal till framing of a fair and rational policy.

Addressing a crowded press conference at PCC HQ here today, JK PCC Chief Spokesperson Mr. Ravinder Sharma, alongwith other senior leaders, demanded immediate withdrawal of the order and framing of fair and a rational policy to save the small and marginal farmers and poor and landless people from the preview of this order, which will uproot thousands of poor people, while the big sharks may find escape routes.

Mr. Sharma said that thousands of landless, petty, small and marginal farmers in cultivating possessions of different kinds of agricultural and residential lands appurtenant thereto, face forcible eviction by 31st January as per order which is very serious. The people especially farmers are restless, since issuance of dictatorial order, a? their Girdawris have been already erased unilaterally in recent years, without adhering to the norms especially following the principles of natural justice.

He said that by a single order all



categories of people including the landless, small & marginal farmers are being evicted from the small land holdings in their occupations whereas big sharks having illegally occupied or secured large chunks of state or custodian lands certainly form a separate category ?o be sternly dealt with under law of land.

The Congress stands shoulder to shoulder with the landless, small & marginalized farmers and other poor people who are in peaceful, uninterrupted and long duration possessions of such lands. Sharma said that past governments always framed laws and norms to the benefits of landless, small and marginal farmers & tillers but the present dispensation is hell bent to crush the poor people especially farmers

Flanked by other leaders of the party and farmers leaders, he referred to previous laws and norms of past governments in the favour of tillers, small and marginal farmers like Big Landed estates abolition act 1952, C.O. - 578-C of 1954, LB-6, LB-7, of 1958, S - 432 of 1966, Agrarian Reforms Act 1976, CM guidelines 1971 and several others

but this government is the only exception which is trying to hit the poorest of the poor especially the farmers, who are "Anndata" of all.

Flanked by several senior leaders including Shah Nawaz Choudhary General Secretary PCC and Member DDC, Secretaries Shashi Sharma (In-charge PCC Kissan Cell), Pawan Raina, Neeraj Gupta (Media Coordinator) PCC Spokespersons Kapil Singh, Sahil Sharma, Ajaz Choudhary Gen Secretary IYC, Chairman Social Media Bilal Choudhary, Ricky Dalotra JKPCC Chief Spokesperson said those whose forefathers were in cultivating possessions of small portions of stare lands prior to 1947, those internally displaced from areas near LOC & settled by the government and administrations of the time immediately after 1947, besides those displaced from PoJK, SCs, STs, OBCs, Minorities etc are also being affected, disturbed and uprooted in large Numbers, without any case to case examination, which is arbitrary and irrational and in violation of various laws & human rights.

This action of the government is

even contrary to its own stand in the hon'ble High Court and Hon'ble supreme court and coercive method is being adopted during pendency of those pleas, which is unfortunate.

Asserting that Congress has always sided and stood with the farmers in the country, JKPCC Chief Spokesperson said that matter shall be taken with the party high command especially Shri Rahul Gandhi for high level review of this major issue of the livelihood and shelter of thousands of poor people, to protect their rights.

JK PCC also expressed serious concern over plight of different sections of youth including unemployed, temporary and other categories of daily wagers need, contractual adhoc, others who are seen protesting on the streets for the past several years due to anti youth and anti employees of the administration, he said the ruling BJP has failed to take up at appropriate forum to address their genuine issues. He also expressed serious concern of the party over the deteriorating security scenario due to series of targeting killings forcing the minority community employees of KPs and Jammu to migrate to Jammu and fear amongst the minorities especially Rajouri Poonch areas due to the Dhangri incident which is the biggest failure of the Centre Govt. and UT administration to deal with the situation and demanded stepping up the security system to check terrorist activities, especially selective and targeting killings..

Khidmat Centre Association from conducted a press conference at press club jammu



Jammu, Jan, 12

The representatives of Khidmat Centre Association from UT of J&K and UT of Ladakh conducted a press conference here at press club Jammu today. The press conference was conducted in order to remind UT Administration of J&K & PMO Dr.Jitender Singh regarding the promises done in 2020 for framing a permanent settlement Job policy and implement the same to safeguard the interests of thousands of Khidmat Centre owners working across Jammu, Kashmir & Ladakh union territories. Speaking at the occasion the president of the association Mr.Tanveer Haji, informed that recently Dr Jitendra Singh, MoS for Prime Minister's Office; Personnel, Public Grievances and Pen-

length and breadth of Jammu, Kashmir and Ladakh since then. The Khidmat Centre Association has been highlighting their demands from last 12 years so that their problems and grievances are redressed but nothing concrete has been done so far by the administration.

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF GANGZUR ADVENTURE LODGE PRIVATE LIMITED	
1. NAME OF CORPORATE PERSON	GANGZUR ADVENTURE LODGE PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	11/12/2020
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Jammu
4. CORPORATE IDENTITY NUMBER /LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U55209LH2020PTC011264
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	89, Upper Namshan Stok Jammu and Kashmir Leh - LH 194101 India
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	10.01.2023
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name : Sanjeev Kumar Address : A503, Reflections Society, Dange Chowk, Near Shell Petrol Pump, Wakad, Pune-411033 Email Address : liquidatorgangzur@gmail.com Mobile No. +91 9665022275 Reg. No. : IBBVIIPA-002/IP-No102/2021-2022/13996
8. LAST DATE FOR SUBMISSION OF CLAIMS	09/02/2023

Notice is hereby given that the GANGZUR ADVENTURE LODGE PRIVATE LIMITED has commenced voluntary liquidation on 10th January, 2023. The stakeholders of GANGZUR ADVENTURE LODGE PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 09th Feb, 2023 to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Dated : 13.01.2023
Place : Pune
Sd/-
Sanjeev Kumar
Liquidator

JAL SHAKTI DEPARTMENT, JAMMU OFFICE OF THE EXECUTIVE ENGINEER JAL SHAKTI (PHE) CITY DIVISION NO-1, JAMMU

0191-2543654 (Fax) E-Mail:- xenphecity1@gmail.com

NOTICE INVITING E-TENDER

E-NIT No. JS/PHECD-I/449 of 2022-23

(Fresh of e-NIT No. JS/PHECD-I/401 of 2022-23)

For and on behalf of The Commissioner, Municipal Corporation, Jammu, of J&K Union Territory, E-Tenders (Item Rate Based) are invited by the Executive Engineer Jal Shakti (PHE) City Division No-1, Jammu, from approved and reputed/registered firms under two cover system, Cover 1 comprising of technical bid and cover 2 comprising of financial bid for the following works:-

S. No.	Name of work	Tender Amount (In Rs)	Cost of Tender document Fees (In Rs.)	Earnest Money 2% of the advertise d cost	Class of Contractor	Time of completion
1	Improvement of water supply in different areas in Talab Tillo section in Ward No.30 JMC Capex	Rs. 8.62 lacs	500/-	Rs.17240	A to D	60 Days

Position of funds: Approved

TS: Accorded

AAA: Accorded

- Date of publishing from 09-01-2023 (1800hrs)
- Bid documents can be seen and downloaded from the website www.jktenders.gov.in from 09-01-2023 (1800hrs) onwards.
- The bids shall be uploaded on the website www.jktenders.gov.in from 09-01-2023 (1800hrs) to 18-01-2023 upto (1200Hrs).
- The complete bidding process shall be online.
- The technical bids received shall be opened online on 18-01-2023 after (1200Hrs), or any other convenient later date in the office of The Executive Engineer Jal Shakti (PHE) City Division No-1, Jammu.
- Furnishing of hard copies of bids immediately after submission of e-tenders has been dispensed with as per Govt. order No. OM No. A/24 (2017)-651 Dated 07-06-2018. The same shall be obtained only from the bidder who is declared as L1 after opening of financial bids.
- A copy of CDR/FDR duly pledged to the Executive Engineer Jal Shakti City Division No-1 Jammu should be uploaded by the bidders. However, before allotting the work, the original CDR shall be obtained from the bidder declared as L1 & shall be kept on record.
- The Lowest Bidder shall be intimated through e-mail on his registered mail id to deposit the performance Security or any other relevant documents required by division in reference to the contract.
- Cost of bidding/tender fees receipt in the shape of e-challan/ single window challan of JMC shall have to be paid online, through the JMC link <http://www.jmcjammu.org/online-payment.html> and no cash shall be entertained at any cost. Further, bidders are requested to mention name of the work upon the particular Challan/e-receipt. Under unavoidable circumstances if the work is retendered, The contractor need not to deposit the Tender document Cost for rebidding for the same work.
- The Successful bidder shall be liable to deposit the performance security as envisioned in the Govt. of UT Jammu and Kashmir, Circular No:A/Misc(2018)-III-895/I, Dt:-22-12-2020 read with order no. FD-Codes/233/2021-02-27 Dated 10-02-2022.

- The financial bids of the qualifying bidders shall be opened online in the office of the Executive Engineer Jal Shakti (PHE) City Division No-1, Jammu on same date of opening of technical bid or any other date.
- Earnest Money Deposit @ 2% shall be released on receipt of performance security @ 3% from the successful bidder which shall be released after completion of the work.
- The bid for the work shall remain open for acceptance for a period of 90 days from the date of opening of bids.
- The opening authority reserves him with the right to accept/reject/cancel any or all tenders without assigning any reasons thereof.
- Bidders are advised to visit the respective sites before casting their tender to assess the site conditions and nature of work. No claim, whatsoever, in this regard shall be entertained after casting of e-bid.
- The successful bidder shall be responsible for providing all safety measures at site during execution of work.
- The quoted rates should be inclusive of all taxes. The department will deduct income tax/ labour Cess/GST/ or any other tax as applicable during payment at prevalent rates.
- The Contractor shall approach the Department for getting the "Nishandehi" of the work within seven days from the date of allotment
- If the contractor fails to start the work within 07 days of its allotment, work shall be treated as cancelled without serving any notice to the contractor/firm and the work shall be offered to 2nd lowest bidder at the rate offered by 1st lowest bidder.
- The delay in completion of the works shall attract penalty up to 10% per month of the cost of the works. If the work remains un-attended in the completion period, the contractor shall be recommended for his black listing.
- In case the quantity increased from advertised quantity during execution the same shall be paid on the allotted rates after getting approval from the higher authorities.

Sd/-
Executive Engineer
Jal Shakti (PHE) City Division No-1
Jammu

DIP/J-14113/22

Amit Kapoor voices Rehbar-e-Khel teachers protesting peacefully



Jammu, Jan, 12

Aam Aadmi Party's Jammu province vice-president Amit Kapoor strongly condemned the police lathicharge on Rehbar-e-Khel teachers who were protesting peacefully for their demands and said that this action of the police is condemnable. He said that the government has crossed all limits of its arbitrariness and people are being deprived of their rights under the Constitution.

Amit Kapoor said this in a statement issued here in Jammu. He expressed his displeasure against the unnecessary police lathicharge on the protestors who were protesting peacefully. The protesters were demanding their regularisation, increment and release of pending salaries. He said that Rehbar-e-Khel teachers are serving in various institutions and their services should be recognized by the government. Kapoor justified their demands saying that the treatment meted out to them by the police should be strongly condemned. He said that instead of solving their problems, the government is trying to suppress their voice. Amit Kapoor said that many of those who are rendering their services as Rehbar-e-Khel teachers are overage. Along with this, he said that this is a humanitarian issue and the government should take a sympathetic view of their future and provide relief to them by solving their issues. He insisted that the government should frame a policy for their regularization and regularize all of them under that.

He also talked about increasing their monthly salary so that they can lead a respectable life. He also expressed deep concern over the delay being made by the government in regularizing them. He said that it is clear from the stubborn and arbitrary attitude of the administration that the government has failed on all fronts. Extending full support to the striking Rahbare-e-Khel teachers, he demanded the government to fulfill their demands as soon as possible. Along with this, he also said that the present administration has flouted all democratic values ??and therefore assembly elections should be held at the earliest to replace it with a people's elected government.

"AAP held a meeting at Talab Tillo to strengthen the Party up to grass root & down up to booth level"

Jammu, Jan, 12

The AAP workers & volunteers meeting was held at Talab Tilloo, on 11-01-2023, under the chairmanship of S. Deep Singh, Founder & National Council Member & deliberated at length about the strengthening of Party at grass root level & down up to booth level. Addressing the participants of the meeting, S. Deep Singh exhorted upon the volunteers to spread in the villages & wards & educate the masses about the exemplary pro-people, pro-poor & pro-workers policies & programs of the Party on Delhi & Punjab pattern.

It was also made cleared that at least two prominent workers of the village/MC ward with integrity & repute be assigned the job to educate the people of the village/MC ward & prepare them for the challenges ahead in view of fake, false & deceptive propaganda of ruling dispensation. The senior leaders who were present in the meeting, include, S/Sh. S. Deep Singh, Founder & National Council Member, Retired Major General Rajinder Singh Jamwal, Farooq Ahmed Bandy, Ram Singh Chauhan, Smt. Nirmal Manha, Sikander Azam Chowdhary Sessions Judge (Retd), Kuldeep Kumar Rao, Amit Langer, Sarpanch Ravinder Singh, Jagdish Raj Chopra, S. Ranjodh Singh, Agya Kour, Charnjeet Kour, Sudesh Kumari, Tripta Devi, Sushma Malhotra, Neha Dogra, Sudesh Kumari, Vijay Laxmi Verma, Darshan Lal, Romesh Lal Bhagat, Suresh Bhagat, Ashni Kumar Mattu, S. Gurpreet Singh & others. While addressing the Party enthusiasts and the locals, Senior Party leaders said that people are generally fed up with the false & dreamy promises of BJP mostly concentrated on religions, Hindu-Muslim, Nehru-Jinnah, Shamshaan-Kabristaan, Pakistan-Mandir-Masjid and that nothing is said about the JUM-LAs thrown in the past. How long will BJP keep on fooling the masses & youths?

JKBS expresses deep shock over demise of three Army personnel in Kupwara

Jammu, Jan, 12

The Jammu and Kashmir Batwal Sabha at a meeting held here today expressed deep shock over the demise of three Army personnel: Naib Subedar Pur as Parshotam Kumar, Havildar Amrik Singh and Sepoy Amit Singh, who died after they slipped into a deep gorge during patrolling along the Line of Control in Kupwara district of

North Kashmir yesterday. All present prayed to Almighty to grant eternal peace to the departed souls and bereaved families the forbearance to bear this inmeasurable loss. Among the attendees were Sabha's Chairman Dilay Ram Kaith, Dy Chairman Havildar Des Raj Kaith, President Rachpal Kaith, Vice President Tilak Raj Bassa, General Secretary R.L.Kaith, Joint Secretary Bishan Lal Tugga and Members.

 UNION TERRITORY OF JAMMU & KASHMIR OFFICE THE EXECUTIVE ENGINEER PWD (R&B) ELECTRIC DIVISION JAMMU SHORT NOTICE INVITING TENDER Short e-NIT No.EDJ/408 of 2022-2023 Dated 09-01-2023								
For and on behalf of the Lieutenant Governor, Union Territory of Jammu and Kashmir e-tenders are invited on Percentage Basis from approved and eligible Contractors registered with Union Territory of J&K, CPWD, Railways, MES and other State/Central Governments for each of the following works:-								
S. No	Name of Work	Name of Division	Estima ted Cost ('in lacs)	Cost of document ('in)	Earnest Money ('in)	Time Allowed for completion	Time and date of opening of tender	Class of Contract or
1	2	3	4	5	6	7	8	9
1.	Electrification of Construction of Double Storey Living Accommodation for PI Staff JCOs with attached Bathrooms and Toilets at NCC camping Ground Nagrota.	PWD (R&B) Electric Division Jammu	7.20	600	14400/-	Linked with Civil works.	18-01-2023 At or after (12:00 A.N)	"A" Class Electrical Contractor
2.	Repair Renovation of faculty quarter No. B-2 prof Head Dr. Fayaz Ahmed Department of Medicine GMCJH Jammu.	PWD (R&B) Electric Division Jammu	3.00	600	6000/-	Linked with Civil works.	18-01-2023 At or after (12:00 A.N)	"A" Class Electrical Contractor
The Bidding documents Consisting of qualifying information, eligibility criteria, specifications, bill of quantities (B.O.Q), Set of terms and conditions of contract and other details can be seen/downloaded from the departmental website http://jktenders.gov.in as per below schedule.								
1	Date of Issue of Tender Notice		10-01-2023					
2	Period of downloading of bidding documents		From 11-01-2023 to 17-01-2023, 4:00 P.M					
3	Bid submission Start Date		11-01-2023					
4	Bid Submission End Date		17-01-2023 up to 4:00 P.M					
5	Date & time of opening of Technical Bids (Online)		18-01-2023 at or after 12:00 A.N in the Office of the Executive Engineer PWD (R&B) Electric Division Jammu					
6	Date & time of opening of Financial Bids (Online)		To be notified after technical bid evaluation is completed					
1. Bids must be accompanied with cost of Tender document in shape of e-challan through Treasury indicating Treasury Voucher No. & date and also indicating the name of work duly crediting to 0059 (Revenue) favouring Executive Engineer PWD (R&B) Electric Division Jammu, uploading a copy of treasury challan/receipt. The original instruments in respect of cost of documents, and relevant documents of L1 be submitted to the Executive Engineer PWD (R&B) Electric Division Jammu. at the time of allotment. 2. Bid Security Declaration should be kept in the Bid documents as per tendered. 3. The date and time of opening of Financial-Bids shall be notified on Web Site www.jktenders.gov.in and conveyed to the bidders automatically through an e-mail message on their e-mail address. The Financial-bids of Responsive bidders shall be opened online in the Office of the Executive Engineer PWD (R&B) Electric Division Jammu. The date for same shall be intimated separately. 4. The bids for the work shall remain valid for a period of 120 days from the date of opening of Technical bids. 5. The earnest money shall be forfeited, If :- a) Any bidder/tenderer withdraws his bid/tender during the period of bid validity or makes any modifications in the terms and conditions of the bid. b) Failure of Successful bidder to furnish the required performance security within specified time period after issue of letter of acceptance.								
c) Failure of successful bidder to execute the agreement on same day of allotment of work contract as per Chief Engineer PW (R&B) Department Jammu's Circular No. CEJ/C/12660-87 dated 07-10-2021.								
6. Instruction to bidders regarding e-tendering process. 6.1 Bidders are advised to download bid submission manual from the "Downloads" option as well as from "Bidders Manual Kit" on website www.jktenders.gov.in to acquaint bid submission process. 6.2 To participate in bidding process, bidders have to get "Digital Signature Certificate (DSC)" as per Information Technology Act-2000. Bidders can get digital certificate from any approved vendors. 6.3. The bidders have to submit their bids online in electronic format with digital Signature. No financial bid will be accepted in physical form. 6.4. Bids will be opened online as per time schedule mentioned above. 6.5. Bidders must ensure to upload scanned copy of all necessary documents mentioned in NIT and SBD with technical bid online.								
No :- EDJ/17309-17 Dated :- 09-01-2023 Sd/- Executive Engineer PWD (R&B) Electric Division Jammu								
DIP/J-14124/22								

رنگبیل